

INTERIM ACTION TAKEN REPORT

AS PER

**HON'BLE NATIONAL GREEN TRIBUNAL
(ORDER DATED 19/12/2023)**

IN THE MATTER OF

M. MUBEEN

VS

STATE OF HARYANA & ORS.

IN

ORIGINAL APPLICATION NO. 738/2023

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 738/2023

In the matter of:

M.MubeenApplicant

Versus

State of Haryana & OrsRespondent(s)

**INTERIM ACTION TAKEN REPORT ON BEHALF OF JOINT
COMMITTEE, IN COMPLIANCE OF HON'BLE NGT ORDER
DATED 19.12.2023.**

Background

Mohd. Mubeen has filed the present application under Section 14 of the National Green Tribunal Act 2010 for directing special investigation by team headed by independent officials not below the rank of Joint Secretary into various illegalities being committed by respondent no. 7 and issue orders for closure and imposition of environmental compensation.

The applicant has submitted that respondent no. 7-M/s. AOV Agro Foods Pvt. Ltd. is running its unit in Village-Tapkan, Tehsil and District Nuh, Haryana in violation of environmental norms/consent conditions causing air and water pollution, involved in unauthorizedly/illegally production, processing, semi-processing, export and selling of meat product and causing respiratory problems, i.e TB and Cancer due to foul smell, not providing sewerage treatment plant & unit is disposing their domestic effluent in open area which causing air as well as water pollution, not managing the solid waste at site, odour issues due to rendering process, unit is disposing their blood and waste water unscientifically in open fields, unit is not following the wages rules, unit is using plastic for packaging activities, etc.

In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Haryana State Pollution Control Board (HSPCB) and District Magistrate, Nuh, Haryana and direct the same to

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undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. HSPCB will be the nodal agency for coordination and compliance.

1. That in compliance of the order passed by this Hon'ble Tribunal, a Joint Committee of HSPCB officials namely Vipin Kumar, RO (Nuh Region), Manish Yadav, AEE (Nuh Region) and Ashwani Kumar Nandal, SDM (Nuh), representative of District Magistrate Nuh inspected the site of the unit M/s AOV Agro Foods Pvt Ltd, Village- Tapkan, District- Nuh on 05.02.2024. Copy of Joint inspection report dated 05.02.2024 is enclosed herewith as Annexure-1.
2. The Findings of the Joint Committee with respect to the allegations of the applicant are as follows:-

Sr No	Particulars	Details
1	CTE & CTO status from HSPCB	Unit has obtained CTE vide No. HSPCB/Consent/:2817114GUNOCTE1319495 dated 14.10.2014 and latest CTO vide No.HSPCB/Consent/:313103721GSMWCTO1134 934 valid upto05.08.2021.
2	Status regarding the Aravali Clearance	Clearance issued by the concerned Deputy Commissioner vide No. 10010 dated 08.09.2014
3	Status regarding clearance from DTP	Clearance issued from Senior Town Planner, Faridabad vide No. 738 dated 13.02.2013.
4	Status regarding clearance from Forest Department	Clearance issued vide No. 530-33 dated 05.09.2013

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5	NOC/Permission from APEDA	Unit has obtained NOC from APEDA vide No. 186, valid from 14.10.2022 to 30.11.2025.
6	Status regarding clearance from FSSAI	Unit has obtained FSSAI licence under FSS Act 2006 for Goat and Sheep vide No. 1001506400755 valid upto 20.12.2026 and for Poultry birds-chicken vide No. 10016064000910 valid upto 26.09.2026.
7	Raw materials	1. Sheep and Goats = 4000 Number/Day 2. Chickens = 32000 Numbers/Day
8	Products and By-products	1. Sheep and Goat meat = 45 MTD 2. Chicken meat = 45 MTD 3. Ready to eat meat = 10 MTD
9	Freshwater Source & Consumption (KLD)	03 borewells of 12 HP each provided with flow meters for fresh water. Obtained NOC from Haryana Water Resource Authority for 304 m ³ /day, which was valid upto 05.07.2023 and further applied for renewal vide Application No. HWRA/IND/R/2023/820. The details of raw water consumption as per records maintained by the unit are as given as 304 m ³ /Day
10	Consented Waste water discharge (KLD)	Trade effluent = 660 KLD Domestic effluent = 8 KLD
11	Mode of Treated trade effluent disposal	Unit has installed ETP of 750 KLD for treatment of trade effluent generated from the process. The treated effluent is being used in washing of floor within the unit premises, gardening area and irrigation in area approx 1.5 Acres with Kanal Technology
12	Mode of Domestic effluent disposal	Domestic effluent is being disposed off in Septic Tank with Soak Pit
13	Facility & Mode of disposal/treatment of Sludge from ETP	ETP sludge is being used for making Briquettes at site.

14	Source of Air Pollution, details of fuel and status of APCDs	Two no.s of boilers 5 TPH and 1.5 TPH capacity are installed in the unit. Biomass Briquette is being used as Fuel in the boilers Details of APCD: 5 TPH = Cyclone dust collector and Wet scrubber 1.5 TPH = Cyclone dust collector
15	Status of Solid Waste Management	No adequate provisions made for proper collection, segregation & disposal of bio degradable and non bio degradable solid waste from the unit and workers residential quarters.
16	Status of Odour Control Measures	Unit has provided Bio-filter to suppress odour from the Rendering plant, provided 1 no of spray gun for control of odour within the premises. However, still mild odour was observed on the backside and near Gate-6 of the unit.
17	Status of disposal of Hazardous waste, i.e used oil from DG set	Unit has made agreement with the authorized waste oil recycler i.e M/s Indian Petrochemicals, Village- Sikri, Ballabgarh, Faridabad for the disposal of hazardous waste i.e used/waste oil from DG set.

During inspection, samples of effluent collected from Inlet of ETP, Point after clarification & before filtration, Outlet of ETP, effluent lying in irrigated field at Site 1 and Site 2. As per the results of Analysis report No. 2028 dated 12.02.2024, the parameters are found within the prescribed limits. Copy of Analysis Report is attached as Annexure- A

Observations/deficiencies found by the Joint Committee during the inspection :

Sr. No.	Observations/deficiencies
1	Unit has not made proper arrangement for solid waste as same was found lying on ground at site
2	Unit has not provided STP for domestic effluent generated from the industry premises and residential quarters for workers. Septic tanks are provided but no proper details regarding final disposal submitted.
3	Unit has not provided adequate Air pollution control device on 1.5 TPH Boiler
4	Unit has not provided flow meters on wet scrubber installed on 5 TPH Boiler
5	Water sprinkling was not observed at Bio-filter during inspection
6	Mild smell was observed backside and Gate 6 of the unit.

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Action Taken:

Show cause notice for Closure and imposition of environmental compensation has been issued to the unit, by Regional Office Nuh vide letter No. HSPCB/NUH/2023/1576-77 dated 19.02.2024 for the deficiencies observed at site and sent to the unit by hand.

Further action will be taken after receiving the reply/compliance report from the unit or expiry of the SCN period.


Regional Officer,

Haryana State Pollution Control Board, Nuh

Haryana State Pollution Control Board
Nuh (Nawat)

Date: 05.03.2024

Place: Nuh

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HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

General Information of unit hypochloride

1 Name & Address of the unit : M/S AOV Agro foods Pvt Ltd
 village Tapkan, Nuh

2 Email id of the unit/ occupier : Sangeev @ aov group. ~~com~~ in

3 Telephone Nos. : 9810944434

4 Fax Nos. : 05/02/2024

5 Date & Time of inspection :

6 Category Unit : Red / Orange / Green

7 Type of Units : 17 Cat./Seriously Polluting/ other

8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small CA - 3700ha

9 Name of the representative of the unit with Designation present at the time of the inspection : Slaughter House
Sh. Anvish Alok

10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Sh. Om Parkash Arora

11 Detail of products /by product manufactured : Processed Meat

12 Detail of Raw Material used (with quantity per annum) : Sheeps/Goats - 4000 Nos/day
Chicken - 32000 Nos/day

13 Manufacturing Process (in brief) : Processing of Meat of Sheeps/Goats
Chickens.

14 Detail of Machinery installed involving polluting process: 1. Boiler 3. Slaughter Process
2. D.G. Sets

15 Date of commissioning of unit : 21/10/2015

16 Status of Consent to Establish : CTE-obtained.

17 Status of Consent to Operate : CTO obtained - upto 30/09/2025
(13134934 dt 05/08/2021)

18 Status of Authorization under HWM Rules : Auth obtained upto 30/09/2025
(18432506 dt. 15/12/2021)

Air Pollution

1 Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height. : Boiler - 5.0 TPH, 1.5 TPH.
~~D.G. Set 500kVA, 500kVA.~~
 D.G. Set - 500kVA * 3.No.
 Provided.

2 Status of online monitoring System (Stacks/ AAQ) if applicable :

* Arvali clearance - Dc. Nuh letter No- 10009 dated. 18/09/2014
 * NOC from Senior Town Planner, Faridabad - vide No- 738 dated 13/02/2013
 * NOC from forest Deptt - Enstt. No. 530-33 dated . 05/09/2013
 * APEDA / 18G Valid from 14/10/2022 to 30/11/2025. Sheep - 2000 Per day
 Sheep/Goat - 24.00 MTD

For AOV Agro foods Pvt. Ltd.
Authorised Signatory

Details about deviation in the details / stack of Air Emission / type of fuel if any already provided to Board
 Detail of Stacks/ Chimney /Vents
 Whether Height of all stacks /Chimneys as per norms
 Capacity of D.G Sets
 Stack height of D.G Sets above programme and Whether as per norms
 Status of Acoustic Enclosure on D.G Sets
 Noise results of DG Sets Monitored during inspection
 Type & Quantity of Fuel used (Separate for each source)
 Status of Air Pollution Control Devices (APCD)
 (a) Required or Not
 (b) Provided or Not
 (c) Detail of APCD provided with detail of all Components
 (d) Whether Structurally adequate or Not
 (e) Whether operating APCD Satisfactorily
 Whether provided separate flow meters in case of wet scrubber
 Whether maintained Log Book for consumption of / Chemicals / water for APCD.
 Detail of treatment of effluent in case of wet scrubber its mode of disposal.
 Whether provided Sampling arrangements on all stacks /chimneys including DG sets
 General Remarks

Water Consumption

Sources of water supply
 Detail of measuring devices provided if any such as flow Meters, V- notch etc
 Whether measuring devices has been sealed
 Whether maintained the log book for supply of water From all sources & consumption for various uses
 Detail of Water Consumption per day / month
 (a) Domestic Purpose

-NA
 1. Stack attached to Boiler
 Stack attached to DG.Set.

Provided

500 KVA, 500KVA, 500KVA
 (Without RECD)
 Provided

Provided

1. HSD.
 2- Biogas (Bio)

STPM

Required

Provided

adequate

Working

No

Recirculation

Provided

1. STPM

Required

Provided

Not adequate

Not Working

No.

NA

Borewell: 3.No. 12HP.

Provided

Provided

Maintained.

KLD

For AOV Agro Foods Pvt. Ltd.

Authorized Signatory

(C) Industrial use (Easily Biodegradable)

660.0 KLD

(d) Industrial use (Not Easily Biodegradable)

NIL

(e) Other

6 General Remarks

D Water Pollution

1 Source & processes of Water Pollution Including raw water treatment if any

1. Domestic
2. Process

2 No. of outlets for discharge of effluent

Domestic 01

Trade 01

3 Quantity of Effluent in KLD

Domestic 8.0 KLD

Trade 660. KLD

4 Status of Effluent Treatment Plant (ETP)/

Sewage Treatment Plant (STP)

ETP only

STP

ETP

Required

(a) Required or Not

(b) Installed or Not

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used

Collection. Solid Separator, Epilization. Tank
Primary clarifier, Aeration tank, Secondary clarifier
Aeration tank, Clarifier, Disinfection, ACF, DMF.
Adequate (

(d) Whether structurally adequate or Not

Working

(e) Whether operating STP/ETP Satisfactorily

Provided.

(f) Whether provided online chemical dosing system/ pH meter

Domestic Septic tank

Trade - Recycle/Reuse
floor washing/ irrigation purpose

5 Mode of Discharge of effluent

1.5 Acres.

6 Name of Water recipient body if any

7 Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization

- N.A.

8 Status of ZLD as per CPCB directions if applicable

Provided

9 Whether provided flow meters on outlet & inlet on

ETP/ STP

provided

10 Whether provided separate electricity meter on ETP/ STP

HRWA - Permission fresh water - 304.00 **50** / day (from 05/07/2022)

1. 12HP
2. 12HP
3. 12HP

- * No arrangement of Solid Waste was found at site
- * No STP installed at site.
- * legal sample of heated water, site No-1 & site No-2 of irrigation point was collected and sent to lab for analysis.
- * No sprinkling at Bio Reactor was found during inspection
- * ETP sludge is being used for making the Brumat at site.
- * Mild smell was observed on back side and Gate No - 6
- * Rendering plant was found in operation.
- * Wet Scrubber on STPH. Boiler provided only

For AOV Agro Foods Pvt. Ltd.


Authorized Signatory



Vipin Kumar
RO HSPCD
NMS

Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent. **51**

Provided

Status of online monitoring System, if applicable

Provided

General Remarks

Hazardous Waste Management

1. Used oil
2 ETP sludge

Category of Hazardous Waste generated as per Rules

Type & Qty of Hazardous Waste generated

- (i) Incinerable
- (ii) Recyclable **Used oil - 1 KLA**
- (iii) Disposable for landfill
- (iv) Total **Used oil - 1.0 KLA**

Stock-pile Quantity of Hazardous Waste

Mode of Disposal & treatment of Haz Waste

ETP, Reused, used oil sent to Auth Agency

Size of Hazardous waste storage site

Display board for Hazardous Waste at Factory Gate Provided or Not

- No -

Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity

Provided

Details of Hazardous Waste transported to service Provider

-

Hazardous Chemicals Handling & Management and PLI Act, 1991

List & Qty of Hazardous chemical handled & used (if any) with threshold quantity

- NA -

Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991

Name of insurer agency with date & validity of policy

NA

Whether Hazardous chemicals handling & storage Facility is adequate

NA

Remarks

Signature of the representative of the unit
Name Designation & Address
Inspection

Signature of the Officer / Officers
of the Board who conducted the

For AOV Agro Foods Pvt. Ltd.

Authorised Signatory


Name & Designation

Vipin Kumar
Rohit PCO
NHS



**Regional Office, Nuh Region
Haryana State Pollution Control Board
Shed No-01, Roz ka Meo Industrial
Estate, District Nuh**

Website-www.hspcb.gov.in E-Mail-hspcbnuh@gmail.com



www.hspcb.gov.in

HSPCB/NUH/2023/1576-77

Date: 19/02/2024

To

M/s AOV Agro Foods Pvt Ltd,
Village- Tapkan
District- Nuh (Mewat)

Sub: Show cause notice for Closure and Prosecution under section 31-A, 37, 38 & 41 of Air (Prevention & Control of Pollution) Act, 1981, under section 33-A, 44 & 45A of Water (Prevention & Control of Pollution) Act, 1974 and imposition of Environmental Compensation as per policy dated 29.04.2019 and dated 22.12.2021.

Whereas your unit was inspected on 05.02.2024 by a Joint Committee consisting of Regional Officer, Nuh Region, Assistant Environmental Engineer, Nuh Region and SDM, Nuh (representative of District Magistrate, Nuh) constituted by Hon'ble NGT in OA No. 738 of 2023 titled as M. Mubeen vs State of Haryana & Ors.

Whereas, you are engaged in the process of Slaughter House covered under Red category as per Consent Management Policy of the Board and generates effluent and air emissions from the processes.

Whereas, during inspection, your unit was found operational and samples of treated trade effluent from inlet & outlet of ETP, before filtration in ETP and from irrigated fields site 1 & 2 were collected along with the air emission samples from the stack attached to the 5 TPH Boiler.

Whereas, during inspection following violations and deficiencies were observed:-

1. Not provided STP for domestic effluent generated from the industry premises and residential quarters for workers. Septic tanks are provided but no proper details regarding final disposal of domestic effluent submitted during inspection.
2. Not provided adequate Air pollution control device on 1.5 TPH Boiler
3. Not provided Flow meters on wet scrubber installed on 5 TPH Boiler
4. No water sprinkling at Bio Reactor was found during inspection.
5. Mild smell was observed at backside and Gate 6 of the unit.
6. No proper arrangement for solid waste was found at site.

Thus, your unit is grossly violating the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and conditions specified in the CTO.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action under section 31-A and prosecution action under section 37, 38 & 40 of Air (Prevention & Control of Pollution) Act, 1981 and closure action under section 33-A and prosecution under section 41, 44 & 45A of Water (Prevention & Control of Pollution) Act, 1974 may not be taken against your unit for non compliance of the above mentioned observations/deficiencies.

In case you fail to comply with the observations/ deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action closure and legal action under above mentioned sections of Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 along with imposition of Environmental Compensation as per Methodology/modalities for assessing, imposing and utilization of Environmental Compensation from the polluting units in the State of Haryana dated 29.04.2019 and dated 22.12.2021.

CW
Regional Officer
Nuh Region
Dated-

Endst. No. HSPCB/NUH/2023/

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information please.

Recd. Nuh 19/2/24

CW
Regional Officer
Nuh Region



PREVENT POLLUTION

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for NA
AEE-I/AEE-II/JEE/Clerk-I, II/...
Regional Officer, Nuh

FORM J
(See Rule 36)

Report No. :-2028

Dated - February 12, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 06th day of February, 2024 from Sh. Manish Yadav, AEE, a sample of liquid effluent of M/s AOV Agro Foods Pvt. Ltd., Village-Tapkan, Nuh, collected on 05.02.2024 from the Inlet & Outlet of ETP, Site No.-1, Site No.-2, After Clarifier & Before Filtration for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 06/02/2024 to 12/02/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of ETP	Outlet of ETP	Site No. 1	Site No. 2	After Clarifier & Before Filtration	Prescribed Limits	Test Method
1.	pH Value at 25°C	7.98	7.32	7.26	7.14	6.93	6.5-8.5	APHA 4500 H ⁺ B (23 rd Edition 2017)
2.	Conductivity µS/cm at 25°C	8240	1160	7040	7280	6750	----	APHA 2510 B (23 rd Edition 2017)
3.	Total Suspended Solids mg/l	234	49	32	26	46	50	APHA 2540 - D (23 rd Edition 2017)
4.	B.O.D.(5 Days at 20 ^o C) mg/l	92	14	13	11	15	30	APHA 5210-B (23 rd Edition, 2017)
5.	Chemical Oxygen Demand mg/l	472	76	68	56	80	250	APHA 5220-B 2017 (23 rd Edition 2017)
6.	Oil & Grease mg/l	9.6	BDL* (DL**= 4)	BDL* (DL**= 4)	BDL* (DL**= 4)	BDL* (DL**= 4)	10	APHA 5520-B 2017 (23 rd Edition 2017)

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on **12th day of February, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Nuh/ M/s AOV Agro Foods Pvt. Ltd., Village-Tapkan, Nuh

Endst. No. HSPCB/LAB/F/2024/ 9993

Dated: 12-2-24

This test report relate only to the particular sample submitted for testing



**PREVENT
POLLUTION**

FORM J

(See Rule 36)

Report No.: -2028

Dated - February 12, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 06th day of February, 2024 from Sh. Manish Yadav, AEE, a sample of liquid effluent of M/s AOV Agro Foods Pvt. Ltd., Village-Tapkan, Nuh, collected on 05.02.2024 from the Inlet & Outlet of ETP, Site No.-1, Site No.-2, After Clarifier & Before Filtration for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 06/02/2024 to 12/02/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of ETP	Outlet of ETP	Site No. 1	Site No. 2	After Clarifier & Before Filtration	Prescribed Limits	Test Method
1	Colour	Dark Brown	Slightly Hazy	Slightly Hazy	Slightly Hazy	Slightly Hazy	----	----
2	Odour	Foul	Mild	Almost Odourless	Almost Odourless	Mild	----	---

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **12th day of February, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Nuh/ M/s AOV Agro Foods Pvt. Ltd., Village-Tapkan, Nuh

Endst. No. HSPCB/LAB/F/2024/ 9993

Dated: 12-2-24

This test report relate only to the particular sample submitted for testing



HARYANA STATE POLLUTION CONTROL BOARD

1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks Cinema, Palwal.

Email:- hspcbrouh@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313103721GSMWCTO13134934

Dated:05/08/2021

To.

M/s :AOV AGRO FOODS PRIVATE LIMITED
VILLAGE TAPKAN TEHSIL NUH DISTRICT MEWAT

Subject: Grant of consent to operate to M/s AOV AGRO FOODS PRIVATE LIMITED.

Please refer to your application no. 13134934 received on dated 2021-06-19 in regional office Nuh. With reference to your above application for consent to operate, M/s AOV AGRO FOODS PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	03/08/2021 - 30/09/2025
Industry Type	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat processing industries, bone mill, processing of animal horn, hoofs and other body parts
Category	RED
Investment(In Lakh)	3700.0
Total Land Area(Sq. meter)	41664.0
Total Builtup Area(Sq. meter)	7080.0
Quantity of effluent	
1. Trade	660.0 KL/Day
2. Domestic	8.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic tank/ Sock pits
2. Trade	ETP
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. PH 5.5 - 9.0	mg/l
Number of stacks	2
Height of stack	

1. Stack attached with DG set	6 meter
2. Stack attached with boiler 1.5 Ton/hr and 3 ton /hr	30 meter
Emission parameters	
1. SPM	800 mg/m ³
Product Details	
1. Sheep and Coat Meat	45 Metric Tonnes/day
2. Chicken meats	45 Metric Tonnes/day
3. Ready to eat meat	10 Metric Tonnes/day
Capacity of boiler	
1. Boiler	3 Ton/hr
2. Boiler	1.5 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel in DG sets 600 KVA and 62.5 KVA	0.185 KL/Day
2. Crop waste cake and Wood	1000 KG/day
Raw Material Details	
Sheep and Goats	4000 Numbers/Day
Chickens	32000 Numbers/Day

VIJAY
CHAUDHARY

Digitally signed by VIJAY CHAUDHARY
DN: cn=VIJAY CHAUDHARY, o=Haryana, ou=Haryana State Pollution Control Board, ou=Engineering Department, serialNumber=28e45584a5c1180348be9138519230146dc29f5c22028545f14588a429c3e
Date: 2021.08.05 08:11:26 +05'30'

*Regional Officer, Nuh
Haryana State Pollution Control Board.*

Terms and conditions

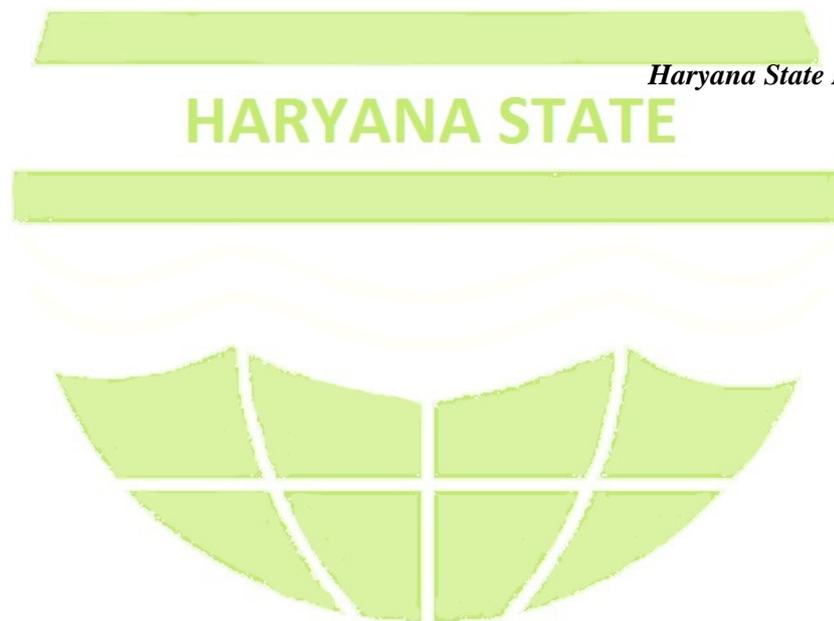
1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1 Unit will apply for the CTO 90 days before expiry of CTO. 2 Unit will maintained the daily log-book of energy meters, chemical stock and flow meters of ETP /APCM . 3 unit will not change the product without Board permission 4 Unit will follow the all ACTS/Rules/Regulation issued by the HSPCB/CPCB/NGT time to time in future. 5 Unit will submit the AR within 90 days from this CTO granted period . 6. Unit should complying the directions, conditions, guidelines, orders and rules etc. issued by Monitoring committee / EPCA, HSPCB, CPCB, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India time to time, otherwise CTE so granted shall be revoked without giving any further notice 7. A detailed water harvesting plan may be submitted by the project proponent. 8. That in case any additional charges / fees / penalty etc. are found payable towards this authorization / CTO/ CTE as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office 9. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTE/CTO so granted shall be revoked automatically & legal action will be initiate against the project proponent. 10. Unit will use underground water after obtaining approval from concerned authority. 11. That this

CTE/CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 12. Unit will not use in their process as a fuel i.e. pet coke, furnace oil, LSHS. 13. Unit will try to change the fuel from Crop waste cake and wood to cleaner fuels namely, natural gas (PNG/CNG), liquefied petroleum gas, bio gas, propane etc. 14. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 15. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible. 16. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc. 17. Unit will not change the quantity of domestic effluent/Air emission without prior permission of the Board. 18. Unit will obtain all necessary clearance from all concerned departments/Authorities 19. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc. 20 Unit will dispose off their waste/spent oil of DG sets only to authorized recyclers by the HSPCB. 21. Unit will dispose off their waste/spent oil of DG sets only to authorized recyclers by the HSPCB and other waste will be handed over to CTSDFs i.e. GEPIL and submit copy of agreement with service provider and agency within 90 days 22. Unit will submit the compliance of CTE/CTO conditions within 90 days.



*Regional Officer, Nuh
Haryana State Pollution Control Board.*



Haryana State Pollution Control Board

1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks
Cinema, Palwal. Email:- hspcbrouh@gmail.com



No. :HWM/GSMW/2021/18432506

DT: 15/12/2021

To

M/s AOV AGRO FOODS PRIVATE LIMITED
VILLAGE TAPKAN TEHSIL NUH DISTRICT MEWAT
Mewat

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016

- Reference of application:18432506 dated: 15/12/2021
- MR OMPARKASH ARORA of AOV AGRO FOODS PRIVATE LIMITED is hereby granted an authorization for generation, storage on the premises situated at VILLAGE TAPKAN TEHSIL NUH DISTRICT MEWAT

HARYANA STATE

Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	Recycler	1 KL/Annu m

- The authorization shall be valid for a period of 01/12/2021 to 30/09/2025
- The authorization is subject to the following general and specific conditions :-

- (i) 1. unit will provide proper sampling arrangements on their emission Sources and stacks as applicable. 2. unit will mentioned adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms and meet the prescribed standards under EP Rules, 1986. 3. unit will comply all the provisions of HOWM Rules, 2016, E-waste Rules, PWM Rules and BMW Rules etc. 4. unit will obtain prior NOC/Permission from central Ground Water Authority in case under ground water resource is used. 5. unit will submit the Annual Report under HOWM Rules by 30th June every year. 6. Unit will not dump or disposed off any hazardous waste outside the premises unscientifically and on unauthorized site. Unit will dispose off their hazardous waste only to authorized by SPCB/CPCB service provider / agency and will submit report to this office as per HOWM Rules 2016. 7. Unit will generate / store hazardous waste inside the premises of the unit as per mentioned in Rules of HOWM Rules, 2016. 8. Unit will not use petcoke and furnace oil as a fuel in boiler or any other activities without prior permission from HSPCB, CPCB, MOEF & CC, all concerned tribunals /authorities/ commissions, Hon'ble NGT New Delhi , Hon'ble Supreme Court of India. 9. Unit will comply the guidelines on Environment Management of Construction & Demolition Waste in March, 2017 issued by CPCB. 10. Unit will obtained registration under HOWM Rules 2016 from competent authority as applicable. 11. unit will submit copy of valid CTO and copy of CTE submitted within 30 Days. 12. The unit will all the directions issued time to time by SPCB, CPCB, MOEF and other State / Central Government Agencies. 13. That in case any additional charges / fees / penalty etc. are found payable towards this authorization as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office. 14. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTO/CTE/authorization so granted shall be revoked automatically & legal action will be initiate against the project proponent. 15. That this authorization will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 16. Unit will install display board at main gate of industry as per specifications of HOWM rules, 17. Unit will submit fresh analysis report within 30 days. 18. Unit will dispose off their waste/spent oil of DG sets only to authorized recyclers by the HSPCB and oily cloths, gloves, ash and other waste will be handed over to CTSDFs i.e. GEPIL. 19. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc 20. Unit will also mentioned house keeping. 21. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc. 22. Unit will provide adequate APCM at the source of segregation of Raw material, at point of unloading the raw material, feeding raw material and in process hall. 23. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 24. Unit will mentioned AQI level in the premises of the industry . 25. Unit should change on Batter fuel i.e cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas , propane, butane etc. in DG sets and Furnace . 26. The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this authorization under HOWM Rules deemed revoked. 27. Unit will submit the compliance report of above mentioned conditions within 30 days failing which this authorization under HOWM rules will be revoked.

VIJAY
CHAUDHARY

Digitally signed by
VIJAY CHAUDHARY
Date: 2021.12.15
10:21:18 +05'30'

Regional Officer Nuh

For Haryana State Pollution Control Board

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.

Regional Officer Nuh
For Haryana State Pollution Control Board

